

Incorporation of tribes from Madhya Pradesh in pre-existing tribes

†1024. SHRI SATYANARAYAN JATIYA: Will the Minister of TRIBAL AFFAIRS be pleased to State:

(a) the action taken as on date on the letter No. 53/Mu. Man./Ka./2014 dated 17 January, 2014 of the Chief Minister of Madhya Pradesh State regarding incorporation of three tribes of Madhya Pradesh *viz.* Keer, Meena, Pardi in pre-existing tribes and by when a decision would be taken to include them in this regard; and

(b) the tribes regarding which proposal is under consideration to include them in the Schedule of Scheduled Tribes Order Act, 1950 and by when these would be notified, the details of the process?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA): (a) The proposal of the Government of Madhya Pradesh for inclusion of Keer, Meena, Pardi in list of Scheduled Tribes was processed as per the modalities. The proposal has been rejected by the Registrar General of India and this has been informed to the Government of Madhya Pradesh.

(b) As on date there is no proposal under consideration before the Union Cabinet. As per the modalities, any proposal has to be concurred with by Registrar General of India (RGI) and National Commission for Scheduled Tribes (NCST), before placing it before the Cabinet.

Forest land occupied by tribes in West Bengal

1025. SHRI VIVEK GUPTA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the percentage of forest area in West Bengal and the statistics of tribes living in the forest zone;

(b) whether there has been any rise of forest area in the last five years and if so, the details thereof;

(c) whether Government is contemplating to resettle the tribes and if so, the details of procedure adopted; and

†Original notice of the question was received in Hindi.